

THE REQUISITIONING AND ACQUISITION OF
IMMOVABLE PROPERTY (AMENDMENT) ACT, 1985

No. 20 of 1985

[29th March, 1985.]

An Act further to amend the Requisitioning and Acquisition of
Immovable Property Act, 1952.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic
of India as follows:—

1. (1) This Act may be called the Requisitioning and Acquisition of
Immovable Property (Amendment) Act, 1985.

Short
title
and com-
mence-
ment.

(2) It shall be deemed to have come into force on the 8th day of
March, 1985.

30 of 1952.

2. In section 6 of the Requisitioning and Acquisition of Immovable
Property Act, 1952 (hereinafter referred to as the principal Act), in sub-
section (1A), for the words "fifteen years", wherever they occur, the
words "seventeen years" shall be substituted.

Amend-
ment of
section 6

3. In section 8 of the principal Act, in sub-section (2A), in clause (c),
for sub-clause (ii), the following sub-clause shall be substituted,
namely:—

Amend-
ment of
section 8.

"(ii) secondly with effect from the date of expiry of five years,
and thirdly with effect from the date of expiry of ten years, from the
date on which the revision under sub-clause (i) takes effect."

2 of 1985.

4. (1) The Requisitioning and Acquisition of Immovable Property,
(Amendment) Ordinance, 1985, is hereby repealed.

Repeal
and
saving

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be
deemed to have been done or taken under the principal Act, as amended
by this Act.